

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**M/S GF TOLL ROAD PRIVATE LIMITED**  
**PROVIDES**

**INFRASTRUCTURE CONSTRUCTION SERVICES FOR ROADS AND HIGHWAYS**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/LLP No.	M/s GF TOLL ROAD PRIVATE LIMITED PAN No.: AAICS0083L CIN: U70101HR2003PTC055332
2.	Address of the registered office	Reliance Centre, 19, Walchand Hirachand Marg, Ballard Estate Mumbai City
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Gurugram– Faridabad Toll Road, located on NH – 7 in the state of Haryana.
5.	Installed capacity of main products/ services	It is total 66.185 km road from Gurugram– Faridabad, having 4 Lanes with four Plaza located on NH – 7 in the state of Haryana.
6.	Quantity and value of main products/ services sold in last financial year	It is total 66.185 km road from Gurugram– Faridabad, having 4 Lanes with four Plaza located on NH – 7 in the state of Haryana.
7.	Number of employees/ workmen	9 employees on roll
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details are available at the communication address of the Interim Resolution Professional: 4 <sup>th</sup> Floor, 6772/2, Dev Nagar, Karol Bagh, New Delhi – 110005 and can be sought by emailing us on <a href="mailto:cirp.gftollroad@gmail.com">cirp.gftollroad@gmail.com</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details are available at the communication address of the Interim Resolution Professional: 4 <sup>th</sup> Floor, 6772/2, Dev Nagar, Karol Bagh, New Delhi – 110005 and can be sought by emailing us on <a href="mailto:cirp.gftollroad@gmail.com">cirp.gftollroad@gmail.com</a>
10.	Last date for receipt of expression of interest	04.01.2025 (15 days from date of issue of Form G)
11.	Date of issue of provisional list of prospective resolution applicants	14.01.2025
12.	Last date for submission of objections to provisional list	19.01.2025
13.	Date of issue of final list of prospective resolution applicants	29.01.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03.02.2025
15.	Last date for submission of resolution plans	05.03.2025
16.	Process email id to submit Expression of Interest	<a href="mailto:cirp.gftollroad@gmail.com">cirp.gftollroad@gmail.com</a>

 

Rahul Jindal  
Interim Resolution Professional  
IBBI/IPA-001/IP-P-02649/2021-2022/14048  
AFA valid upto 30.06.2025

Date: 20.12.2024  
Place: New Delhi

**APAC FINANCIAL SERVICES PRIVATE LIMITED**  
Corporate Office: Office No. 501, 50th Floor, South Annex Tower 2, One World Centre, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013. Email: contactus@apacfin.com

**POSSESSION NOTICE (For Immovable Property)**  
(Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas, the undersigned being the Authorized Officer of APAC FINANCIAL SERVICES PRIVATE LIMITED, a private limited company, registered with the Reserve Bank of India as a non-banking financial company, having its registered office at Office No. 501, 5th floor, South Annex Tower 2, One World Centre, Senapati Bapat Marg, Lower Parel Mumbai, Maharashtra - 400013, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13 (2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 01.10.2024 calling upon the Borrowers (1) JAYSING BALWANT KHABALE ("Borrower"); (2) SUREKHA JAYSING KHABALE ("Co-Borrower") to repay the amount mentioned in the notice being Rs. 27,59,744.68/- (Rupees Twenty-Seven Lakhs Fifty-Nine Thousand Seven Hundred and Forty-Four and Sixty Eight Paise Only) as on 28-09-2024 together with interest thereon, within 60 days from the date of receipt of the said notice.

The Borrower(s) identified above had taken secured loan from APAC Housing Finance Private Limited which now stands merged/amalgamated into APAC FINANCIAL SERVICES PRIVATE LIMITED. That, accordingly, the borrower's loan account with APAC Housing Finance Private Limited stands transferred to APAC Financial Services Private Limited.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the Act read with Rule 8 of the said Rules of the Security Interest (Enforcement) Rules 2002 on this 11th day of December of the year 2024. The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of APAC Financial Services Private Limited for an amount of Rs. 27,59,744.68/- (Rupees Twenty-Seven Lakhs Fifty-Nine Thousand Seven Hundred and Forty-Four and Sixty Eight Paise Only) as on 28-09-2024 together with interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act. In respect of time available, to redeem the secured assets.

**DESCRIPTION OF THE IMMOVABLE PROPERTY: All piece and parcel of Flat No. 201, 2nd Floor, Siddhivinayak tower, building no. 12, near M Baria Grace near, Manta, Malad, Virar east, Palghar, Vasai Maharashtra, 401305 area admeasuring about 590 sq. ft.**

Date: 20.12.2024  
Place: Virar, Palghar

Sd/- Mukesh Yadav, Authorised Officer  
APAC FINANCIAL SERVICES PRIVATE LIMITED

**उद्यम विकास प्राधिकरण, रायस्थान**  
No. :- F-2(01)Acct/Contract/2024-25/201-203 Date: 18/12/2024

**ई-निविदा संज्ञोचन सूचना**  
उद्यम विकास प्राधिकरण द्वारा जारी ई-निविदा सूचना संख्या: 50 / 2024-25 के निविदा कार्य संख्या-01 एवं 02 की तिथियों में निम्नानुसार संज्ञोचन किया गया है. ऑनलाइन निविदा प्रपत्र डाउनलोड/अपलोड एवं EMD, Tender Fee & Processing Fee Online दिनांक: 30-12-2024 को सायं 6:00 बजे तक जमा की जा सकते एवं दिनांक: 31-12-2024 को प्रातः 11:00 बजे तक निविदा बिड खोली जायेगी। अन्य बातें अध्यावत रहेगी।

अतिरिक्त अधिकृत - विद्युत  
जय.राव./01/24/9300

**PUBLIC NOTICE**  
[Grasim Industries Limited]  
Registered Office: P.O. Birlagram, Nagda - 456 331 Dist. Ujjain, Madhya Pradesh, India

**TO WHOMSOEVER IT MAY CONCERN**

NOTICE is hereby given that the certificate(s) for the under mentioned securities of the Company has/have been lost/misplaced and the holder(s) of the said securities / applicant(s) has/have applied to the Company to issue duplicate certificate(s).

Name of Shareholder	Folio No.	Share Certificate No.	Distinctive No.	No. of Shares
Gopal Prasad Maheshwari	629391	3129140	450718756-450718950	195
Gopal Prasad Maheshwari	630107	3129143	450719021-450719200	180
Gopal Prasad Maheshwari	GRA0327381	3327381	656450075-656450273	199
Gopal Prasad Maheshwari	GRA0327384	3327384	656450347-656450530	184

The share holder is deceased and now succeeded by Gopal Maheshwari. The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificate(s). Any person who has any claim in respect of the said share certificate(s) should lodge such claim with the Company or its Registrar and Transfer Agents KFin Technologies Limited, Unit:- Grasim Industries Limited, Selenium Building, Tower-B, Plot No. 31 & 32, Financial District Nanakramguda, Serilingampally, Hyderabad, Rangareddy, Telangana, India - 500 032 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue with the Duplicate Share Certificate(s).

Place: Kolkata  
Date: 18.12.2024

ame[s] of the holder[s] / Legal Claimant :  
Suman Maheshwari

**PUBLIC NOTICE**

This is to inform to all concerned that I, **Siddharth Bansal** previously serving as **Director of THE GREEN BILLIONS LIMITED (TGBL)**, has officially **resigned and dissociated** from the company effective from August 10, 2024 and as of this date holds any position, responsibility, or authority within **THE GREEN BILLIONS LIMITED (TGBL)**.

Furthermore I shall not be held liable or responsible in any way for any act of commission or omission of the Company and I shall have no further liabilities, obligations, or responsibilities towards the company, and I will not be held accountable for any matters arising thereafter.

Dated: 20th Dec, 2024  
Place: Mumbai

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF REDKENKO HEALTH TECH PRIVATE LIMITED**

**RELEVANT PARTICULARS**

Sr.	Name of corporate debtor	REDKENKO HEALTH TECH PRIVATE LIMITED
1.	Date of incorporation of corporate debtor	8 Jan. 2020
2.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs Registrar of Companies
3.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85100MH2020PTC335670
4.	Address of the registered office and principal office (if any) of corporate debtor	16th Floor, 1608, B & C Wing C/66, G Block One BKC, Opposite Bank of Baroda, Bandra, (E)Mumbai, Mumbai - 400051, Maharashtra
5.	Insolvency commencement date in respect of corporate debtor	17th December, 2024
6.	Estimated date of closure of insolvency resolution process	15th June, 2025
7.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Hemanshu Kapadia IP Reg No: IBB/IFA-002/IP-ND0318/2017-18/10923
8.	Address and e-mail of the interim resolution professional, as registered with the Board	Office no. 201, 2nd Floor, A-Wing, Jeevan Prabh Society, Chandavarkar Road, Borivali (West), Mumbai Suburban, Maharashtra, 400092 hemanshu@bkacs.com
9.	Address and e-mail to be used for correspondence with the interim resolution professional	Office no. 201, 2nd Floor, A-Wing, Jeevan Prabh Society, Chandavarkar Road, Borivali (West), Mumbai Suburban, Maharashtra, 400092 siddharthbansal@gmail.com
10.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
11.	Names of Insolvency Professionals identified to act as Auditor in Representative of creditors in a class (Three names for each class)	NA
12.	Relevant Forms and (a) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Redkenko Health Tech Private Limited** on **17th December, 2024**. The creditors of **Redkenko Health Tech Private Limited**, are hereby called upon to submit their claims with proof on or before **31st December, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof of person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA - Not applicable. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
Hemanshu Kapadia  
Interim Resolution Professional of Redkenko Health Tech Private Limited  
IP Reg No: IBB/IFA-002/IP-ND0318/2017-18/10923  
AFA: 31.12.2025  
Date and Place: Mumbai, 20.12.2024

**NOTICE FOR LOSS OF SHARE CERTIFICATE(S)**

NOTICE is hereby given that following share certificate(s) of Lotus Chocolate Company Limited (the Company) having its registered office at 8-2-5596, 1st Floor, 1B, Sumeetha Estates, Avenue -4, Puzosla Towers, Street No. 1, Road No. 10, Banjara Hills, Hyderabad - 500034, Telangana, are lost/misplaced. I **BABULAL CHOKHANI AND MANJUDEV CHOKHANI** residing at E 5/6 SUNDER MILAN CHS SUNDER NAGAR S V ROAD NEAR MALMAIA COLLEGE MALAD WEST MUMBAI-400064, the registered holder of below mentioned shares hereby give notice that the share certificate(s) in respect of the said shares have been untraceable and I have applied to the Company for issue of duplicate certificate(s)/letter of confirmation(s).

FOLIO NO	NAME	CERT NO	DIST FROM	DIST TO	SHARES
LCC035549	BABU LAL CHOKHANI MANJU DEVI CHOKHANI	15531	2583001	2583100	100
		21688	3198701	3198800	100
		22387	3268601	3268700	100
		34795	4509401	4509500	100
LCC039866	BABULAL CHOKHANI	36158	1521337	1521436	100

Any person who has/have a claim in respect of the said certificate(s) should lodge his/her/their claim with all supporting documents with the Company at its registered office. If no valid and legitimate claim is received within 15 days from the date of publication of this Notice, the Company will proceed to issue duplicate share certificate to me.

Place: Mumbai  
Date: 20/12/2024

Sd/-  
Name of the Shareholder

**PUBLIC NOTICE**

I, SUDHA BALAN MURDADATHU, W/O. LATE SHAILESH KUNDUVALI, R/O ROOM NO 9, MATRUCHAYA BUILDING, VAJRESHWARI VADI, VEER SAVARKAR MARG, OPP. CATERING COLLEGE, DADAR WEST MUMBAI, BHAWANI SHANKAR, MAHARASHTRA 4000 28 AADHAR NO. 596895263144 HEREBY INFORM TO ALL CONCERN THAT MY SON LAKSH SHAILESH KUNDUVALI

S/O LATE SHAILESH KUNDUVALI DOB 25/12/2001, AADHAR NO. 377896705033 IS NOT IN MY SAYING OR CONTROL AND IS INVOLVED IN UNSOCIAL ACTIVITIES WITH UNWANTED ELEMENTS, SO I HEREBY DEBAR HIM FROM MY ALL PROPERTY IN MUMBAI AND KERALA AND I HAVE SHUNTED HIM OUT FROM MY HOUSE. IF ANYBODY DEALS WITH HIM IN ANYWAY HE HIMSELF WILL BE RESPONSIBLE FOR IT AND NOT ME. MORE IF ANYTHING (MISHAP) HAPPENS TO ME FOR MY SON AND HER GIRL FRIEND RINKI OF SURAT SHOULD BE HELD RESPONSIBLE.

**RESEARCH DESIGNS & STANDARDS ORGANISATION LUCKNOW**  
E- PAC-Indigenous Notice No. :03245011/172

Executive Director/Stores on behalf of President of India invites PAC - Indigenous Tender (Single Packet) by this office as follows-

S No	Tender No.	Brief Description	QTY.	Tender Closing Date/Opening of Tender
1	03245011	SUPPLY, INSTRUMENTATION, SOFTWARE UP GRADATION AND COMMISSIONING FOR PLEMENTATION OF RFID BASED TEST STRETCH IDENTIFICATION AND KM MARK PUNCHING DURING OSCILLATION TRIALS as per Technical Document.	01 Set	06/01/2025 (Monday)
1	03245011	SUPPLY, INSTRUMENTATION, SOFTWARE UP GRADATION AND COMMISSIONING OF THE SPEED RADAR SET-UP TO ACCURATELY MEASURE TEST VEHICLE SPEED DURING TRIALS as per Technical Document.	01 Set	06/01/2025 (Monday)

For complete details of tender conditions and Corrigendum issued in tender, if any, please visit IREPS website [www.ireps.gov.in](http://www.ireps.gov.in)

RO No- 34/2024/Stores Executive Director/Stores/RDSO/Lucknow

**S. E. RAILWAY - TENDER**

For and on behalf of the President of India, the Divisional Electrical Engineer (Con), South Eastern Railway, Ranchi-834001 invites E-tender for the following work. Following tender has been uploaded on website [www.ireps.gov.in](http://www.ireps.gov.in). The tender will be closed at 12.00 hrs. on due date.

**e-Tender Notice No. :- EL-CON-ADA-ESL-24-6, Date: 18.12.2024. Brief Description of works:** Supply, erection, testing & commissioning of 25 KV OHE including RC and PSI works in connection with the work of private siding of M/s ESL Steel Ltd. at Bandhith Station Yard for Railway connectivity portion in Adra division of South Eastern Railway. **Value of work: ₹ 1,45,52,632.30. Bid Security: ₹ 2,22,800.**

**Completion Period:** 06 months. **Closing Date:** 13.01.2025. Interested tenderers may visit website [www.ireps.gov.in](http://www.ireps.gov.in) [E-Tender->Works (login with phone no.) and search with above mentioned tender no.] for full details/description/specification of the tenders and submit their bids online. In no case manual tender for this item will be accepted. **N.B.:** Prospective bidders may regularly visit [www.ireps.gov.in](http://www.ireps.gov.in) to participate in all other tenders. (PR-928)

**FUTURE RETAIL LIMITED (In Liquidation)**  
Registered Office: 2nd Floor, Future Group Office, SOBO Brand Factory, Pandit Madan Mohan Malviya Marg, Cross Road Haji Ali, Tardeo, Mumbai 400034  
Contact: +91 9540007506; Email: frl.eauction@gmail.com

**E-AUCTION - SALE OF ASSETS UNDER IBC, 2016**  
Date and Time of Auction- January 19<sup>th</sup>, 2025  
03:00 PM to 05:00 PM (With unlimited extension of 5 minutes each)

Sale of Assets owned by FUTURE RETAIL LIMITED (In Liquidation) forming part of Liquidation Estate under sec 35(f) of IBC 2016 read with Regulation 33 of Liquidation Process Regulations. E-Auction will be conducted on "AS IS WHERE IS, AS IS WHAT IS BASIS AND NO RECOURSE BASIS". The Sale will be done through e-auction service provider RIGHT2VOTE INFOTECH PVT LTD - Right2Vote via website <https://right2vote.in/online-auction/>

ASSETS	DESCRIPTION	QUANTITY	LOCATION	RESERVE PRICE	EMD
Lot No. 13	a. Inventory - Clothes, Accessories, Footwear & Miscellaneous in scrap or damaged condition b. PPE - Scrap of Furniture/Fixtures, Electricals, Utilities & Other Items	Lumpsum	2 locations at Delhi	Rs 26,63,225	Rs 2,66,322
Lot No. 14	a. Inventory - Clothes, Accessories, Footwear & Miscellaneous in scrap or damaged condition b. PPE - Scrap of Furniture/Fixtures, Electricals, Utilities & Other Items	Lumpsum	Kanpur, Uttar Pradesh	Rs 38,78,185	Rs 3,87,818
Lot No. 15	a. Inventory - Clothes, Accessories, Footwear & Miscellaneous in scrap or damaged condition b. PPE - Scrap of Furniture/Fixtures, Electricals, Utilities & Other Items	Lumpsum	4 locations at Ahmedabad, Gujarat	Rs 94,17,703	Rs 9,41,770
Lot No. 16	a. Inventory - Clothes, Accessories, Footwear & Miscellaneous in scrap or damaged condition b. PPE - Scrap of Furniture/Fixtures, Electricals, Utilities & Other Items	Lumpsum	5 locations at Hyderabad and Warangal, Telangana	Rs 3,03,35,995	Rs 30,33,599
Lot No. 17	a. Inventory - Clothes, Accessories, Footwear & Miscellaneous in scrap or damaged condition b. PPE - Scrap of Furniture/Fixtures, Electricals, Utilities & Other Items	Lumpsum	Jaipur, Rajasthan	Rs 64,48,172	Rs 6,44,817

**Last Date to apply, submission of Eligibility Documents** January 03<sup>rd</sup>, 2025  
**Date of Declaration of Qualified Bidder** January 04<sup>th</sup>, 2025  
**Inspection date and time** January 05<sup>th</sup>, 2025 to January 11<sup>th</sup>, 2025 (With advance information) (From 11:00 AM to 4:00 PM)  
**Last Date of submission of EMD** January 17<sup>th</sup>, 2025  
**Date and Time of E-Auction** January 19<sup>th</sup>, 2025 (3:00 PM to 5:00 PM) (In case bid is placed in the last 5 minutes of the closing time of the e-auction, the closing time will automatically get extended for 5 minutes of each occasion unlimited)

**Note - \*Taxes as applicable**  
Terms and Condition of the E-auction are as under:  
1. E-auction sale will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATSOEVER THERE IS BASIS" AND "NO RECOURSE BASIS" only and as such, the E-auction sale shall be without any kind of waivers, warranties and indemnities. It is to be noted that the bidder(s) cannot place a bid at a value below the reserve price.  
2. The intending bidders are required to deposit EMD amount either through NEFT/RTGS/DD in the favor of Future Retail Ltd in Liquidation having Account No.: 016202110000388 with Bank of India, Spl. Asset Recovery Management Mumbai-400038 and IFSC Code: BKID0000154.  
3. For detailed terms and conditions of E-Auction, Bid Form and other documents, please visit the websites <https://ebkray.in/> and <https://right2vote.in/online-auction/> prior to bidding.  
4. For any query relating to E-auction, contact at Mobile No. 9540007506 and Email [frl.eauction@gmail.com](mailto:frl.eauction@gmail.com) or Liquidator on his email [sanjay@sgindia.in](mailto:sanjay@sgindia.in). We kindly request that all phone inquiries be made during the designated hours of 3:30 PM to 5:30 PM to ensure availability and efficient assistance. Alternatively, you may reach out anytime via WhatsApp at 9540007506.

Sd/-  
Sanjay Gupta  
Liquidator- Future Retail Ltd  
IBBI Reg. No: IBB/IFA-002/IP-ND0982-C01/2017-2018/10354  
Communication Address: Primus Insolvency Organisation and Valuation Pvt Ltd  
D-58 Defence Colony, New Delhi-110024  
Regd. Address: C-4-E/135, Janak Puri, New Delhi-110058

**Canara Bank**  
Navi Mumbai Regional Office, Circle Office Building, 8th Floor, 'A' Wing, C-14, G Block, BKC, Bandra East, Mumbai- 400 051  
email - recoveryroom@canarabank.com

REF:RO/LEGAL/SARFAESI/34/2024/MV  
To, Mr. Bhartraj Bhaskar Thali, House No 579 Bharatraj Niwas Pirwad, Road Opp Jivan Mukh Maharaj Math, Ongc Company Nagon Uran, Maharashtra - 400702 Mob No: 9323789477  
Mrs. Sugandha Bharatraj Thali House No 579 Bharatraj Niwas Pirwad, Road Opp Jivan Mukta Maharaj Math, Nagon Uran, Maharashtra - 400702 Mob No: 9869501058  
Mr. Bhartraj Bhaskar Thali Flat No. 301, 3rd Floor, "Swami Leela" Apartment, Village Dharmote, Taluka Karjat, District Raigad, Maharashtra -410101  
Mrs. Sugandha Bharatraj Thali Flat No. 301, 3rd Floor, "Swami Leela" Apartment, Village Dharmote, Taluka Karjat, District Raigad, Maharashtra -410101

**Subject: NOTICE UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT, 2002) READ WITH SECURITY INTEREST (ENFORCEMENT) RULES, 2002 AS AMENDED FROM TIME TO TIME.**

The undersigned being the authorized Officer of Canara Bank, NAGAOIN(MAHARASHTRA) branch (hereinafter referred to as "the secured creditor"), appointed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, (hereinafter referred to as "the Act") do hereby issue this notice to you as under: That MR. BHARTRAJ BHASKAR THALI and MRS. SUGANDHA BHARTRAJ THALI (hereinafter referred to as "THE BORROWER") have availed credit facility/ facilities stated in Schedule A hereunder and have entered into the security agreements in favour of secured creditor. While availing the said credit facilities, you have expressly undertaken to repay the loan amount/s of Rs. 26,82,246.00 (Rupees Twenty six lakh eighty two thousand two hundred forty six only) with interest thereon in accordance with the terms and conditions of the above mentioned agreements. You (The Person mentioned in Schedule B) are also entered in to agreements against the secured assets which are detailed in Schedule B hereunder. However, from SEPTEMBER 2024, the operation and conduct of the said financial assistance/ credit facilities have become irregular. The books of account maintained by the secured assets shows that the liability of the borrower towards the secured creditor as on date amounts to Rs. 23,93,667.63 (Rupees Twenty three lakh ninety three thousand six hundred sixty seven and paise six three only), the details of which together with the future interest rate are stated in schedule C hereunder. It is further stated that the borrower/ Guarantor having failed to keep up with the terms of the above said agreement in clearing the dues of the secured creditor within the time given, and have been evasive in settling the dues. The operation and conduct of the above said financial assistance/ credit facilities having come to a standstill and as a consequence of the default committed in repayment of principal debt, instalment and interest thereon, the secured creditor was constrained to classify the debt as Non-Performing Asset (NPA) as on 10/12/2024 in accordance with the directives/guidelines relating to asset classification issued by the Reserve Bank of India. The secured creditor to through this notice brings to your attention that the borrower has failed and neglected to repay the said dues/outstanding liabilities and hence hereby demand you under Section 13(2)(a) of the Act, by issuing this notice to discharge in full the liabilities of the borrower as stated in Schedule C hereunder to the secured creditor within 60 days from the date of receipt of this notice that you are also liable to pay future interest at the rate of 11.51% Per Annum together for Housing Loan and 11.86% Per Annum together for Canara Home Loan Secure with all costs, charges, expenses and incidental expenses with respect to the proceedings undertaken by the secured creditor in recovering its dues. Please take note of the fact that if you fail to repay to the secured creditor the aforesaid sum of Rs. 23,93,667.63 (Rupees Twenty three lakh ninety three thousand six hundred sixty seven and paise six three only), together with further interest and incidental expenses and costs as stated above in terms of this notice under Sec.13(2) of the Act, the secured creditor will exercise all or any of the rights detailed under sub-section (4) (a) and (b) of Section 13, the extract of which is given here below to convey the seriousness of this issue: 13(4)- In case the borrower/Guarantor fails to discharge liability in full within the period specified in sub section (2), the secured creditor may take recourse to one or more of the following measures to recover his secured debt, namely: a) Take Possession of the secured assets of the Borrower/Guarantor including the right to transfer by way of lease, assignment or sale for realizing the secured asset; b) Take over the management of the business of the borrower including the right to transfer by way of lease, assignment or sale for realizing the secured asset. Provided that the right to transfer by way of lease, assignment or sale shall be exercised only where the substantial part of the business of the borrower is held as security for the debt. Provided further that where the management of the whole of the business or part of the business is severable, the secured creditor shall take over the management of such business of the borrower which is relatable to the security for the debt; And under other applicable provisions of the said Act. Your attention is invited to provisions of sub section (8) of Section 13, in respect of time available, to redeem the secured assets. You are also put on notice that in terms of Section. 13(13) the borrower/ Guarantor shall not transfer by way of sale, lease or otherwise the said secured assets detailed in Schedule B hereunder without obtaining written consent of the secured creditor. It is further brought to your notice that any contravention of this statutory injunction/restraint, as provided under the said act, is an offence and if for any reason, the secured assets are sold or leased out in the ordinary course of business, the sale proceeds or income realized shall be deposited with the secured creditor. In this regard you shall have to render proper accounts of such realization/income. This notice of Demand is without prejudice to and shall not be construed as waiver of any other rights or remedies which the secured creditor may have including further demands for the sums found due and payable by you. This is without prejudice to any other rights available to the secured creditor under the Act and/or any other law in force. Please comply with the demand under this notice and avoid all unpleasantness. In case of non-compliance, further needful action will be resorted to, holding you liable for all costs and consequence. Thanking You. Yours Faithfully, AUTHORISED OFFICER

**SCHEDULE A [DETAILS OF CREDIT FACILITY/IES AVAILED BY THE BORROWER]**

Serial No.	Loan A/C. Number	Nature of Loan/Limit	Date Of Sanction	Amount
1.	160001360662	Housing Finance	11/01/2023	Rs. 25,00,000.00
2.	164003031078	Canara Home Loan Secure	13/01/2023	Rs. 1,82,246.20

**SCHEDULE B :- [DETAILS OF SECURITY ASSETS]**

SL No	IMMOVABLE	Name Of The Title Holder
1	Flat No. 301, 3rd Floor, "Swami Leela" Apartment, Village Dharmote, Taluka Karjat, District Raigad, Maharashtra -410101 Admeasuring 643.50 Sq. Ft. Built Up Area, Boundaries:North: Internal Road Village, South: Open Plot, East: Open Plot, West: Open Plot	MR. BHARTRAJ BHASKAR THALI and MRS. SUGANDHA BHARTRAJ THALI

**SCHEDULE C:-[DETAILS OF LIABILITY AS ON DATE]**

Serial No.	Loan A/C. Number	Nature Of Loan/Limit	Date Of Sanction	Amount
1.	160001360662	Housing Finance	11/01/2023	Rs. 22,15,487.63
2.	164003031078	Canara Home Loan Secure	13/01/2023	Rs. 1,78,180.00

**SVC CO-OPERATIVE BANK LTD.**  
(Formerly The Shamrao Vithal Co-op Bank Ltd.)  
**LEGAL & RECOVERY DEPARTMENT**  
SVC TOWER, JAWAHARLAL NEHRU ROAD, VAKOLA, SANTACRUZ EAST, MUMBAI: 400 055. Tel No: 7199997598/983748.

**POSSESSION NOTICE**

WHEREAS the undersigned being the Authorized Officer of SVC Co-operative Bank Limited earlier known as The Shamrao Vithal Co-operative Bank Ltd., under The Securitization & Reconstruction of Financial Assets enforcement of Security Interest Act 2002 in exercise of powers conferred under Section13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 07.10.2024 under Section 13 (2) of the said Act, calling upon, 1. Mr. Nilesh Vajeshankar Joshi (Principal Borrower/Mortgagor) Flat No.511, Shree Moreshwar CHS Ltd, New MHADA Complex Building No.3A, Malwani Janakalyan Nagar, Near Bhoomi Park, Malad West, Mumbai 400095 And/or 14/132, Pragati Society, Mahavir Nagar, M.H.B. colony, Kandivli West, Mumbai 400067 2. Mrs. Swati Nilesh Joshi, (Co-borrower/ Mortgagor) Flat No.511, Shree Moreshwar CHS Ltd, New MHADA Complex Building No.3A, Malwani Janakalyan Nagar, Near Bhoomi Park, Malad West, Mumbai 400095 And/or 14/132, Pragati Society, Mahavir Nagar, M.H.B. colony, Kandivli West, Mumbai 400067 And/or 03, Mansion Mangesh Gali, Ahilyabai Chowk, Kalyan West, Thane 421301 to repay the amount mentioned in the said Notice being Rs. 20,86,948.66 (Rupees Twenty Lakhs Eighty Six Thousand Nine Hundred Forty-Eight and Paise Sixty-Six Only) as on 30.09.2024 together with interest at contractual rate from 30.09.2024 plus legal & other incidental expenses incurred thereon till the date of closure, within 60 days from the date of receipt of the said Notice. However the Borrowers / Mortgagors mentioned hereinabove having failed to repay the full amount with interest, notice is hereby given to the Borrowers/Mortgagors in particular and to the public in general that the undersigned Authorised Officer of SVC Co-op. Bank Ltd., has taken **SYMBOLIC POSSESSION** of the property described herein below in exercise of Powers Conferred on her u/s 13(4) of Rule 13 of the Act read with the Rule 8 of the Security Interest Enforcement Rules 2002 on this 18.12.2024. The Principal Borrowers/Mortgagors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of SVC Co-operative Bank Limited, for an amount of Rs. 20,86,948.66 (Rupees Twenty Lakhs Eighty Six Thousand Nine Hundred Forty-Eight and Paise Sixty-Six Only) as on 30.09.2024 together with interest at contractual rate from 30.09.2024 as mentioned in the said notice plus legal & other incidental expenses, till the date of entire payment. The Borrower's / Co-Borrower / Mortgagor's attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured asset.

**Description of The Property**  
Residential Flat No. 511, admeasuring 180 Sq.ft carpet area on 5th floor in building known as Malwani Shree Moreshwar Co-op. Hsg. Society Ltd. situated at New MHADA Complex Building No.3A (EWS Code No.25-Malwani) Land bearing Survey no.263(Part); CTS No.60A (Part) lying and bearing situated at Malwani; Janakalyan Nagar, Near Bhoomi Park, Malad West Mumbai 400095 in the names of Mr. Nilesh Vajeshankar Joshi & Mrs. Swati Nilesh Joshi.

Date: 18/12/2024  
Place: Malad West, Mumbai Chief Manager (Officiating) & Authorised Officer  
Ms. Megha S. Majgaonkar

**FORM-G INVITATION FOR EXPRESSION OF INTEREST FOR M/S GF TOLL ROAD PRIVATE LIMITED PROVIDES INFRASTRUCTURE CONSTRUCTION SERVICES FOR ROADS AND HIGHWAYS**

[Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**RELEVANT PARTICULARS**

Sr.	Name of the corporate debtor along with PAN & CIN/ LLP No.	M/S GF TOLL ROAD PRIVATE LIMITED PAN: AAIC30083L CIN: -U70101HR2003PTC055332
1.	Address of the registered office	Reliance Centre, 19, Vile Parle Hiranand Marg, Bhatlali Estate Mumbai City MH 400001 IN
2.	URL of website	N/A
3.	Details of place where majority of fixed assets are located	Gunuram- Faridabad Toll Road, located on NH - 7 in the state of Haryana.
4.	Installed capacity of main products / services	It is total 66.185 km road from Gunuram - Faridabad, having 4 Lanes with four Plaza located on NH - 7 in the state of Haryana.
5.	Quantity and value of main products/ services sold in last financial year	It is total 66.185 km road from Gunuram - Faridabad, having 4 Lanes with four Plaza located on NH - 7 in the state of Haryana.
6.	Number of employees / workmen	9 employees on roll
7.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details are available at the communication address of the Interim Resolution Professional: 4 <sup>th</sup> Floor, 677/22, Dev Nagar, Karol Bagh, New Delhi - 110005 and can be sought by emailing us on <a href="mailto:circp.gftollroad@gmail.com">circp.gftollroad@gmail.com</a>
8.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details are available at the communication address of the Interim Resolution Professional: 4 <sup>th</sup> Floor, 677/22, Dev Nagar, Karol Bagh, New Delhi - 110005 and can be sought by emailing us on <a href="mailto:circp.gftollroad@gmail.com">circp.gftollroad@gmail.com</a>
9.	Last date for receipt of expression of interest	04.01.2025 (15 days from date of issue of Form G)
10.	Date of issue of provisional list of prospective resolution applicants	14.01.2025
11.	Last date for submission of objections to provisional list	19.01.2025
12.	Date of issue of final list of prospective resolution applicants	29.01.2025
13.		





HINDUSTAN UNILEVER LIMITED
MARG, CHAKALA, ANDHERI (EAST),
MUMBAI, Registered
MAHARASHTRA, 400099

Public Notice
For kind attention of allottees of the real estate project "AMB Selfie Street" developed by M/s AMB Infraventures Pvt. Ltd.

DEBTS RECOVERY TRIBUNAL, LUCKNOW
600/1, University Road, Near Hanuman Setu D.R.T. Lucknow - 226007
Office of the Recovery Officer M.R.T. Lucknow.
DRC No. 131/2023
NOTICE UNDER RULE 2 OF THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961

FORM A PUBLIC ANNOUNCEMENT
Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulation, 2017
FOR THE ATTENTION OF THE STAKEHOLDERS OF AES INDIA ENERGY SOLUTIONS PRIVATE LIMITED

FUTURE RETAIL LIMITED (In Liquidation)
Registered Office: 2nd Floor, Future Group Office, SOBO Brand Factory, Pandit Madan Mohan Malviya Marg, Cross Road Haji Ali, Tardeo, Mumbai 400034

Table with columns: ASSETS, DESCRIPTION, QUANTITY, LOCATION, RESERVE PRICE, EMD. Contains details for E-Auction - Sale of Assets under IBC, 2016.

Terms and Condition of the E-auction are as under:
1. E-auction sale will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATSOEVER THERE IS BASIS" AND "NO RECOURSE BASIS" only and as such, the E-auction sale shall be without any kind of waivers, warranties and indemnities.

Bank of Maharashtra
Dehradun Zonal Office,
1072, Ashwari Tower, 2<sup>nd</sup> Floor, Ballapur Road, Sunder Vihar, Chakrata Road, Dehradun - 248001
Appendix-IV-A [See proviso to rule 8(6)]
Sale notice for sale of immovable properties

Public Notice For E-Auction Cum Sale (Appendix - IV A) (Rule 8(6))
Sale of immovable property mortgaged to IIFL Home Finance Limited (Formerly known as India Infotech Housing Finance Ltd.)

Table with columns: Borrower(s)/Co-Borrower(s), Demand Notice Date and Amount, Description of the Immovable property/Secured Asset, Date of Physical Possession, Reserve Price. Contains details for Public Notice For E-Auction Cum Sale.

TERMS AND CONDITIONS:
1. For participating in e-auction, intending bidders required to register their details with: www.iflhome.com, well in advance and has to create the login account, login ID and password.

"FORM NO. URC-2"
Advertisement giving notice about registration under Part I of Chapter XXI of the Act (Pursuant to section 374(b) of the Companies Act, 2013 and Rule-4 (1) of the Companies Act, 2013)
"FORM NO. INC-26"
[Pursuant to Rule 30, 2014] (Incorporation) Rules, 2014

Public Notice
(Under section 102 of the Insolvency and Bankruptcy Code, 2016)
FOR THE ATTENTION OF THE CREDITORS OF MR. SUNIL JUNEJA (PERSONAL GUARANTOR TO M/S SCHOON ULTRAWARES PVT LTD.)

BEFORE THE HONBLE NATIONAL COMPANY LAW TRIBUNAL AT COURT-III, NEW DELHI BENCH
CP.CAA-79(ND)/2024
Connected with CA.CAA-03(ND)/2024 IN THE MATTER OF: Garg Villas Private Limited

FORM-G
INVITATION FOR EXPRESSION OF INTEREST FOR M/S GF TOLL ROAD PRIVATE LIMITED PROVIDES INFRASTRUCTURE CONSTRUCTION SERVICES FOR ROADS AND HIGHWAYS